

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6190/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 6174/2021 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA (DEAD) THROUGH LRS.

Respondent(s)

(IA No. 98931/2023 - EXEMPTION FROM FILING O.T., IA No. 190004/2023 - EXEMPTION FROM FILING O.T., IA No. 149472/2023 - EXEMPTION FROM FILING O.T. AND IA No. 98930/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Garima Prasad, Sr. Adv, A.A.G. (NP)
Mr. Rajat Singh, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Await service of notice.

Registry to list the matter after six weeks with
fresh office report regarding service position.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

